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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO. 145/2000 & C.P. NO. 182/2000 In O.A. NO. 493/2000

New Delhi this the 24th day of July, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

1. CP No.145/2000

Shri Banwri Lal S/o Sh.Kishan Lal R/o House No.366, Village Munirka New Delhi. Petitioner (None)

-Versus-

- 1. Shri L.S. Sandhu,
 Commandant, Home Guards
 Directorate General of Home Guards &
 Civil Defence
 Nishkam Sewa Bhawan
 Raja Garden
 New Delhi-110027.
- 2. Sh.R.S.Gaur
 Distt. Staff Officer (South District)
 Delhi Home Guards & Civil Defence
 Police Station
 Sarojini Nagar Complex
 New Delhi. ... Respondents

(By Shri Rajinder Pandita, Advocate)

2. 182/2000

- Shiv Dayal Sharma
 S/o Prabhu Dayal
- Ramesh Kumar
 S/o Duli Chand
- 3. Brijwasi Prasad S/o Budh Sain
- Kishan Lal S/o Ram Chander
- 5. Prem Chand S/o Kanhiya Lal
- 6. Subhash Chand Yadav S/o R.L.Yadav
- 7. Tota Ram S/o Ram Chander
- 8. Chotey Lal CSC/351 Motia Khan
- 9. Santosh Kumar Yadav S/o Kishori Lal

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- 10. Puran Chand S/o Chuttan Nath
- 11. Ram Achal S/o Ram Das
- 12. Shashi Kumar Thakur S/o Jai Narayan Thakur
- 13. Upender Tripathi S/o Nahewani Prasad
- 14. Chander Bhushan S/o S.Rai
- 15. Bharath Ram S/o Ram Lal Verma
- 16. Nand Kishore S/o Shiv Lal
- 17. Shri Krishan Sharma S/o Banke Lal Sharma
- 18. Satyaveer Singh S/o Ram Singh
- 19. Badri Narayan Jha S/o Ram Dev
- 20. Girdhar Gopal S/o Onaga Ram
- 21. Raj Kumar S/o Sh.Gaya Ram
- 22. Mohan Lal S/o Roop Ram
- 23. Rajeshwar Singh S/o Ram Pal Singh
- 24. Devender Pandey S/o Nageshwar Pandey
- 25. Karam Singh S/o Ram Prashad
- 26. Nav Rattan Lal S/o Ram Chandra
- 27. Shri Bhagwan
- 28. Bhagat Ram S/o Garib Ram

.... Petitioners

(None)

vs.

 Shri L.S. Sandhu, Commandant, Home Guards Directorate General of Home Guards & Civil Defence Nishkam Sewa Bhawan Raja Garden New Delhi-110027.

Net

- 2. Sh.R.S.Gaur Distt. Staff Officer (South District) Delhi Home Guards & Civil Defence Police Station Sarojini Nagar Complex New Delhi.
- 3. Sh.S.Wadhawan Singh
 Distt. Staff Officer (North Range District)
 Delhi HOme Guards & Civil Defence
 Nishkam Sewa Bhawan, Raja Garden
 New Delhi-110027. Respondents

(By Shri Rajinder Pandita, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

advocate are absent. Applicants and their Violation of an interim order passed on 30.3.2000 in No.493/2000 is made the basis of the present Contempt Petition&. By the aforesaid order stay was granted to orders of discharge of the applicants as It undisputed that the applicants had Home Guards: been discharged as Home Guards prior to the passing of the aforesaid interim order. If the applicants had already stood discharged as Home Guards prior to the passing of the aforesaid interim order which order does not call upon the respondents to re-engage the applicants as Home Guards, there can be no breach of of stay of discharge orders which have the order Respondents in implemented. already been cannot be held guilty of contempt. circumstances, Aforesaid order does not call upon them to re-engage Hence refusal by respondents to the applicants. applicants will not amount to re-engage the disobedience of the orders of stay.

2. Present Contempt Petition in the circumstances As rejected. Notices issued are discharged. No order as to costs.

(V.K. Majotra) Member (A)

sns

(Ashiok Agarwal) Chairman